CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of November,2026 (23.11.2026 to 27.11.2026)

Video-conferencing Link to the Hearing on 25.11.2026 at 10.30 AM is given below:-

You're invited to Hearing Dated 25.11.2026 at 10:30 am
Wednesday, 25 November 2026
10:30 am - 2:30 pm (IST)
https://teams.microsoft.com/l/meetup-join/19%3ameeting_YTQ1NjUzOTItNWYxOC00NGVjLTg0YzktMGY4MmZmNTkxZDFk%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d

Tap on the link or paste it in a browser to join.

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
25.11.2026 Wednesday At 10.30 A.M. Miscellaneous Petitions Through Video-conferencing	1.	605/MP/2026 alongwith I.A.No.209/2026	RSOPL	Petition seeking declaration of the increase in the rate of Goods and Services Tax From 5% To 12%/18%, pursuant to Notification No. 8/2021-Central Tax (Rate) and Notification No. 8/2021-Integrated Tax (Rate), both dated 30.09.2021 (Interlocutory application for reconciliation (On admission)
	2.	604/MP/2026	APFOPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003, read with Regulation 5.11(a) and Clause (1)(e) of Annexure-IV and Regulation 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, as amended from time to time, inter alia, seeking appropriate directions to the Central Transmission Utility of India Limited for revision and correction of the Scheduled Commercial Operation Date (?SCOD?) stipulated in respect of the in-principle grants of Non-Solar Hour Connectivity issued by it to the Petitioners under Regulation 5.11(a) of the GNA Regulations, 2022, by reckoning the SCOD with reference to twenty-four (24) months from the date of the in-principle grant of Connectivity or the Firm Start Date of Connectivity, whichever is later, and for removal of the difficulty arising from the methodology presently adopted by CTUIL in determining the SCOD, along with consequential reliefs (On admission) .
	3.	611/MP/2026 alongwith IA No. 212/2026	APFOPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the relevant Articles of the Power Purchase Agreements dated 17.09.2019 executed between the Petitioner and Solar Energy Corporation of India Limited, seeking directions for implementation and expeditious enforcement of the Change in Law entitlement recognised in favour of the Petitioner vide Order dated 21.12.2023 in Petition No. 267/MP/2022; and Order dated 31.1.2024 and Petition No. 226/MP/2021; including completion of reconciliation in a time bound manner and release of the amounts due to the Petitioner along with applicable carrying cost and other consequential reliefs. (Interlocutory application for seeking interim relief. (On admission)

	4.	**Petition No. 634/MP/2026**	**GEPL**	**Petition under Section 79(1)(e) read with Section 79(1)(k) of the Electricity Act, 2003, Regulations 65 – 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, Regulation 23 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) Regulations, 2020, and further read with section 31 of the Insolvency and Bankruptcy Code, 2016, seeking clarification / confirmation that Inter-State Trading Licence No. 41/Trading/CERC dated 28.11.2008 granted to the Petitioner (On admission).**
	5.	**Petition No. 635/MP/2026 along with IA No. 210/26 & 211/2026**	**IL&FS**	**Petition under Section 79 of the Electricity Act, 2003 readwith Regulation 20(6) of the CERC (Ancillary Services) Regulations, 2022, Seeking for appropriate directions (Interlocutory application for interim reliefs and urgent listing) (On admission)**
	6.	**378/TD/2026**	**GPIPL**	**Petition on behalf of Gita Power & Infrastructure Private Limited under Regulation 3(2) and Regulation 3(3) read with Regulation 15(1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking up-gradation of the inter-state trading license from Category -V to Category -IV.**
	7.	**584/TL/2026**	**RNPTL**	**Petition under Sections 14, 15 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of a Transmission Licence for development of 2 Nos. 220 kV Line bays at Handia S/s for Handia-Bagli (New) 220 kV D/c line, under Regulated Tariff Mechanism**
	8.	**579/TD/2026**	**SEMTIPL**	**Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 read with Section 15 (1) of the Electricity Act, 2003 seeking upgradation of existing inter-state Category V Trading Licence of Shell Energy Marketing and Trading India Private Ltd to Category III Trading Licence**
	9.	**537/TL/2026**	**LPTL**	**Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Luhri Power Transmission Limited.**
	10.	**536/AT/2026**	**LPTL**	**Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the Transmission system for evacuation of power from Sunni Dam HEP and Luhri Stage-I HEP.**
	11.	**371/TL/2026**	**KITL**	**Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).**
	12.	**372/AT/2026**	**KITL**	**Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being**

				established by the Kakinada I Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	13	**306/MP/2022 alongwith I.A.Nos.20&85/2023,16/2024,79&80/2026**	**UPCL**	**Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Pvt Ltd (Interlocutory applications for impleadment, Application seeking directions, Application moved by R-1 for referring the pending disputes to Arbitration and application moved by the Petitioner for urgent listing).**
	14.	**488/MP/2024**	**AP&NR**	**Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003, read with Power Purchase Agreements dated 25.3.2011 & 19.12.2013 and Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to refund the excess trading margin charged in contravention of the CERC Trading Regulations, 2020 along with Late Payment Surcharge.**
	15.	**65/MP/2025 alognwith IA No. 121/2025**	**RSAPL**	**Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited. (Interlocutory application for urgent listing and interim reliefs).**
	16.	**334/MP/2026**	**DVC**	**Petition under Section 79(1)(b)&(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement (PPA) Dated 19.6.2025 executed between the Respondents, seeking a declaration that change in rate of Goods and Services Tax on renewable energy devices from 12% to 50/0 w.e.f. 17.9.2025 under Notification NO.9/2025-Central Tax (Rate) is a 'Change in Law'.**
	17.	**265/MP/2026 alongwith IA No. 213/2026**	**AHEJ5L**	**Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 27.07.2021 (along with its amendment dated 21.08.2023), seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law events concerning 600 MW ISTS connected, Hybrid Power Project for which PPA has been executed between the Petitioner i.e. Adani Hybrid Energy Jaisalmer Five Limited, and Solar Energy Corporation of India Limited.**

				(Interlocutory application seeking amendment of Petition)
	18.	**204/MP/2026 alongwith I.A.141/2026**	**ABC RJ2**	**Petition under Sections 61, 63, 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 and Article 12 of Power Purchase Agreement dated 05.10.2020 (PPA) and Supplementary PPA dated 16.07.2021 for approval of Change in Law events and seeking a corresponding declaration and consequential relief in the form of compensation on account of the Change in Law events, in terms of the PPA((Interlocutory application for Interlocutory application seeking directions for Respondent No. 1/NHPC Limited)**
	19.	**367/MP/2025**	**BSPHCL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.**
	20.	**422/MP/2025**	**BSPHCL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.**
	21.	**390/MP/2026 alongwith IA 214/2026**	**RSWPL**	**Petition under Section 79 of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with relevant Articles of the Power Purchase Agreement dated 13.08.2019 executed between the Petitioner and Solar Energy Corporation of India Limited, invoking the regulatory, adjudicatory and inherent jurisdiction of this Commission seeking immediate directions for allowing the change in law claims referred in the present petition in relation to its 300 MW Solar Power Project in the State of Rajasthan. (Interlocutory application for amendment)**
	22	**846/MP/2025**	**SSUPL**	**Petition under Section 79 of the Electricity Act, 2003 read with CERC (Indian Electricity Grid Code) Regulations, 2010 and CERC (Indian Electricity Grid Code) Regulations, 2023 seeking compensation (along with interest) for the generation loss suffered due to curtailment / backing down instruction issued by Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL) in capacity of STU and Rajasthan SLDC on account of its inadequate transmission system for evacuation of power.**
	23.	**934/MP/2025**	**MPPMCL**	**Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 read with Regulation 65 of the CERC Conduct of Business Regulations, 2023 seeking Compensation for Shortfall of Energy.**
	24.	**56/MP/2026**	**MSEPL**	**Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 03.07.2020 executed between Masaya Solar Energy Private Limited and Solar Energy Corporation of India Limited for development and supply of 300 MW Solar Power Plant setup in Khandwa, Madhya Pradesh, seeking restitutionary reliefs qua compensation for the additional expenditure incurred due to occurrence of various Change in Law events, along with carrying cost.**

	25.	**317/MP/2026**	**EGMUPL**	**Petition under Sections 79(1)(c) and (k) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, inter alia seeking relaxation/removal of difficulty in respect of the Right of First Refusal (RoFR) window applicable to nonsolar-hour access, and seeking directions to recognise the Petitioners, as eligible entities to avail non-solar-hour access connectivity in Park Mode beyond, and not merely within, the RoFR period as Renewable Power Park Developers (RPPDs).**
	26.	**419/MP/2024**	**Ayana Power One**	**Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 18.11.2019 between Ayana Renewable Power One Private Limited and Solar Energy Corporation of India Limited seeking relief on account of Change in Law event, viz., the increase in the rate of basic customs duty on import of solar inverters, and grant of consequential reliefs thereof.**
	27.	**379/MP/2026**	**RKMPPL**	**Petition under Section 79, Including Section 79(1)(f) of the Electricity Act, 2003, read with Article 10 of the Power Purchase Agreement Dated 15.03.2016, seeking passage of necessary directions upon the Respondent No. 1/ UPPCL to make payments towards certain Change in Law Claims of the Petitioner(On maintainability).**
	28.	**377/MP/2026**	**PGCIL**	**Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 28.04.2023 passed by this Hon'ble Commission in Petition No. 296/TT/2022 as read with Order dated 19.04.2024 in Review Petition No. 25/RP/2023 directing the payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission assets.**
	29.	**969/MP/2025**	**KPL**	**Petition under Section 79(1) (f) of the Electricity Act, 2003, inter alia, seeking a direction to the Respondents, to make payment to the Petitioner of Rs. 24,79,57,740/- along with late payment surcharge of approx. Rs. 12.08 Crore (calculated upto 31.08.2025) towards reimbursement of additional expenditure incurred by it on account of ash transportation expenses incurred by the Petitioner during the period from April 2017 till March 2022.**
	30.	**508/MP/2026**	**ECR**	**Petition under Section 79 seeking declaration that Bharatiya Rail Bijlee Company Limited qualifies as a "Captive Generating Plant" under Section 9 of the Electricity Act, 2003 read with Rule 3 of the Electricity Rules, 2005, and consequential declaration/direction that cross subsidy surcharge and additional surcharge under Section 42 of the Electricity Act, 2003 are not leviable on the electricity procured/drawn by the Petitioner.**
	31.	**426/MP/2026**	**PGCIL**	**Petition under Section 17(3) of the Electricity Act, 2003 for sharing of 24.2 km of corridor of existing 400 KV S/C Kolar-Somanahalli (Bangalore) ('Kolar-Somanahalli Transmission Line') owned and operated by POWERGRID with Karnataka Power Transmission Corporation Limited.**
	32.	**484/MP/2026**	**NTPCREL**	**Petition under Section 79(1)(f) read with Section 79(1)(a) of the Electricity Act, 2003, Regulation**

				65 of the CERC (Conduct of Business) Regulations, 2023 and the terms of the Power Purchase Agreements dated 03.06.2021 executed between Solar Energy Corporation of India Limited and NTPC Renewable Energy Limited, seeking adjudication of the dispute regarding non-payment of the Change in Law compensation in respect of the 150 MW Chhatargarh and 320 MW Bhainsara Solar PV Power Projects, along with carrying cost and late payment surcharge, and consequential reliefs.
	33.	**26/MP/2026 alongwith I.A. No.182/2026 and 12/2026**	**SRIPL**	**Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 13(8) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking compensation with interest for the generation loss suffered on account of curtailment of power during specified time blocks by the Powergrid Bikaner Transmission System Limited (Interlocutory application for directions and urgent listing).**
	34.	**524/MP/2026**	**AHEJ5L**	**Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with the CERC Office Order dated 30.07.2025, Addendum dated 14.01.2026 issued by this Commission, Committee Report dated 5.1.2026, Regulations 13(2)(h), 27 and 28 of the CERC (Sharing on Inter-State Transmission Charges and Losses) Regulations, 2020 and Regulation 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 for seeking Extension of Time in Scheduled Commercial Operation Date (SCOD) for the Petitioners respective Projects and for consequential waiver of ISTS charges(On admission)**
	35.	**552/MP/2026**	**PGCIL**	**Petition under section 79(1) of the Electricity Act, 2003 read with Regulation 25(2)(c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 seeking approval for Additional Capitalisation of the upgradation of SCADA and associated systems of National Transmission Asset Management (NTAMC)/RTAMC and for expenditure towards establishment of centralized security operation center (OT SOC) for Sub-stations.**
	36.	**312/MP/2026**	**NTPC**	**Petition under Section 79(1) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relief for auxiliary power consumption and transmission charges for units under shutdown and relief for relaxation of norms for start-up oil.**
	37.	**31/MP/2025**	**SEIL**	**Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.**
	38.	**307/MP/2024**	**IGESL**	**Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking extension of time for performance of contractual obligations under the Power Purchase Agreement dated 24.05.2018 on account of force majeure events and seeking consequent relief thereto.**
	39.	**308/MP/2024**	**IGESL**	**Petition under Section 79 of the Electricity Act, 2003 along with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of**

				Business) Regulations, 2023 seeking extension of time for performance of contractual obligations under the Power Purchase Agreements dated 28.12.2018 on account of force majeure events and seeking consequent relief thereto
	40	61/MP/2026	XLXPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Chapter IV of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Article 12 of the Power Purchase Agreements dated 14.7.2022 and 24.11.2022 seeking an appropriate adjustment/compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of Goods and Services Tax from 5% to 12% by way of Notification No. 8/2021-Central Tax (Rate) dated 30.9.2021 and grant of consequential relief along with carrying cost & interest on carrying cost thereto.
	41.	421/MP/2026	APDCL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Chapter III of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Notification No. L-1/2064/2022-CERC dated 19.10.2023), and Article 36.4 of the respective Power Supply Agreements, for adjudication of the dispute regarding the entitlement, if any, of Respondent Nos. 1 to 4 to reimbursement of Electricity Duty levied on auxiliary/own consumption of power at their respective generating stations, and for consequential and interim reliefs.
	42.	Diary No. 750/2026	PGCIL	Petition seeking review of the Order dated 17.8.2026 in Petition No. 275/TT/2025 (On admission).
	43.	37/RP/2026	NML	Petition seeking review of the Order dated 15.7.2026 in Petition No. 386/MP/2023 (On admission).
	44.	28/RP/2026 alongwith IA Dy No. 883/2026	KPL	Petition seeking review of the Order dated 30.5.2019 read with corrigendum dated 26.6.2019 in Petition No. 227/MP/2017. (Interlocutory application for impleadment)
Coram: Chairman Member (Tech) Member (Law)	45.	9/RP/2026 alongwith IA No. 55/2026	IL&FS	Petition seeking for review of the order dated 13.10.2025 in Petition No. 162/MP/2022.
	46.	31/RP/2024	CSPDCL	Petition for review of the Order dated 1.5.2024 in Petition No. 109/MP/2023.
25.11.2026 Wednesday At 2.30 P.M. Miscellaneous Petitions Through Physical Mode	47	757/MP/2025 along with IA No.93/2025	CEPL	Petition under Section 79 of the Electricity Act, 2003 read with Section 11 (2), along with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 inter-alia seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 11 Tamil Nadu Power Distribution Company Limited (TNPDCL) under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 20.2.2023, 31.3.2023 12.6.2023, 23.8.2023, 23.10.2023, 12.4.2024, 15.10.2024, 27.12.2024, 28.2.2025, 30.4.2025 issued by the Ministry of Power, Government of India under Section 11 (1) of the Electricity Act, 2003. (Interlocutory application for interim relief)
	48	179/MP/2023 alongwith I.A.No.166/2026	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8

				for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003 (Interlocutory application seeking leave to place residual primary records on record). (Part Heard)
	49	13/RP/2026 alongwith I.A.No.83/2026	GUVNL	Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions). (Part Heard)
	50	117/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.04.2007.
	51.	Diary No. 513/2026	GUVNL	Petition seeking review of Order dated 3.6.2026 n IA Nos. 79/IA/2023, 86/IA/2024 and 87/IA/2024 in Petition No. 117/MP/2023 (On admission).
26.11.2026 Thursday At 10.30 A.M. Generation Tariff Petitions Through Video-conferencing	1.	568/MP/2026		Petition under Section 79 of the Electricity Act, 2003 for execution/implementation of the Order dated 21.4.2023 in Petition No. 219/MP/2022 (On admission)
	2.	624/MP/2026	APMPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the relevant Articles of the Power Purchase Agreements dated 27.11.2019 executed between the Petitioner and Solar Energy Corporation of India Limited, seeking directions for implementation and expeditious enforcement of the Change in Law entitlement recognised in favour of the Petitioner vide Order dated 20.01. in Petition No. 723/MP/2020; Order dated 21.12.2023 in Petition No. 269/MP/2022; and Order dated 31.01.2024 in Petition No. 227/MP/2021; including completion of reconciliation in a time bound manner and release of the amounts due to the Petitioner along with applicable carrying cost and other consequential reliefs
	3.	621/MP/2026	CREHFPL	Petition under Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 read with Articles 4.5.2, 4.5.5 and 16.3.1 of the Power Purchase Agreement dated 11.04.2025 for the supply of 120 MW contracted capacity of Firm and Dispatchable Renewable Energy power to NTPC Limited, inter alia, seeking extension of the Scheduled Commencement of Supply Date and the corresponding Financial Closure timeline on account of the delay in readiness of the ISTS network at Lakadia-II Pooling Station, Gujarat, and for setting aside the letters dated 16.09.2026 and 18.09.2026 issued by U.P. Power Corporation Limited and NTPC Limited respectively, along with consequential reliefs (On admission).
	4.	623/MP/2026	Azure43	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and the relevant Articles of the Power Purchase Agreements dated 31.10.2018 executed between the Petitioner and Solar Energy Corporation of India Limited, seeking directions for implementation and expeditious enforcement of the Change in

				Law entitlement recognised in favour of the Petitioner vide Order dated 21.12.2023 in Petition No. 268/MP/2022, including completion of reconciliation in a time bound manner and release of the amounts due to the Petitioner along with applicable carrying cost and other consequential reliefs(On admission)
	5.	**622/MP/2026 alongwith I.A.No.207/2026**	**AGPL**	**Petition under Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Power Purchase Agreement dated 30.8.2024 executed between the Petitioner and Damodar Valley Corporation, seeking extension of the Scheduled Commissioning Date of the Petitioner's 50 MW Wind Power Project and consequential reliefs (Interlocutory application for interim reliefs) (On admission).**
	6.	**633/MP/2026**	**APTL**	**Petition under Section 17(3) and Section 17(4) of the Electricity Act, 2003, seeking the approval of this Hon'ble Commission for bringing on record the appointment of Axis Trustee Services Limited-Respondent No. 2 as the Security Trustee and for the creation of security interest by way of hypothecation over the movable assets and mortgage over the immovable assets of the Petitioner, in favour of Respondent No.2, acting as Security Trustee on behalf of and for the benefit of Union Bank of India - Respondent No. 3 (On admission),**
	7.	**164/GT/2026**	**MPL**	**Petition for determination of supplementary tariff for ECS and this Commission's directions in the Order dated 16.12.2022 in Petition no. 606/MP/2020.**
	8.	**712/GT/2025**	**MPL**	**Petition for truing up of the generation tariff for the period FY 2019-20 to FY 2023-24 and determination of the generation tariff for the period FY 2024-25 to FY 2028-29, for 2x525 MW Maithon Right Bank Thermal Power Project (MRBTPP) operated by Maithon Power Limited (MPL).**
	9.	**22/GT/2026**	**JPL**	**Petition for true up of tariff for period 5th September 2022 to 31st March 2024 in respect of 1 x 600 MW Seoni Thermal Power Station at Barela-Gorakhpur.**
	10.	**41/GT/2026**	**JPL**	**Petition for approval of tariff for period 1.4.2024 to 31.3.2029 in respect of 1 x 600 MW Seoni Thermal Power Station at Barela- Gorakhpur.**
	11.	**895/GT/2025**	**NTPC**	**Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.03.2024 after the truing up exercise**
	12.	**897/GT/2025**	**NTPC**	**Petition for approval of tariff of Talcher Super Thermal Power Station-I (2 x 500 MW) for the period from 1.4.2024 to 31.03.2029.**
	13.	**978/GT/2025**	**NHPC**	**Petition for truing exercise for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of the Parbati-III Power Station (520 MW) of NHPC Limited.**
	14.	**1022/GT/2025**	**NSPCL**	**Petition for revision of tariff of Bhilai Expansion Power Plant (2x250 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	15.	**980/GT/2025**	**NSPCL**	**Petition for approval of tariff of Bhilai Expansion Power Plant (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.**
	16.	**968/GT/2025**	**NTPC**	**Petition for revision of tariff of Kawas GPS (656.20 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise**
	17.	**1019/GT/2025**	**NTPC**	**Petition for approval of tariff of Kawas Gas Power Station (656.20 MW) for the period from 1.4.2024 to 31.3.2029.**
	18.	**290/GT/2026**	**DVC**	**Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power**

				Station, Unit 5 & 6 (2 x 250 MW) for the period from 1.4.2019 to 31.3.2024.
	19.	**935/GT/2025**	**DVC**	**Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit 5 & 6 (2 x 250 MW) for the period from 1.4.2024 to 31.3.2029.**
	20.	**984/GT/2025**	**NTPC**	**Petition for revision of tariff of Korba STPS Stage I&II (2100 MW) for the period from 1.4.2019 to 31.3.2024 after truing up exercise.**
	21.	**84/GT/2026**	**NTPC**	**Petition for approval of tariff of Korba STPS Stage I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.**
	22.	**79/GT/2025**	**NTPC**	**Petition for revision of tariff of Farakka Super Thermal Power Station Stage-III (1x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	23.	**619/GT/2025**	**NTPC**	**Petition for approval of tariff of Farakka Super Thermal Power Station Stage-III (500 MW) for the period from 1.4.2024 to 31.3.2029.**
	24.	**949/GT/2025**	**NTPC**	**Petition for revision of tariff of Talcher Super Thermal Power Station, Stage-II (2000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	25.	**1005/GT/2025**	**NTPC**	**Petition for revision of tariff of Sipat Super Thermal Power Station Stage-II (hereinafter called as Sipat-II) (2x500 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise**
	26.	**70/GT/2026**	**NTPC**	**Petition for approval of tariff of Sipat Super Thermal Power Station Stage-II (2x500 MW) for the period from 1.4.2024 to 31.3.2029.**
	27.	**654/GT/2025**	**NTPC**	**Petition for revision of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.**
	28.	**653/GT/2025**	**NTPC**	**Petition for approval of tariff of Farakka Super Thermal Power Station Stage-I&II (1600 MW) for the period from 1.4.2024 to 31.3.2029.**
	29.	**990/GT/2025**	**NHPC**	**Petition for determination of tariff for the period 2024-29 in respect of Sewa-II Power Station.**
	30.	**389/GT/2026**	**NTPC**	**Petition for approval of tariff of Kudgi Super Thermal power Station Stage-I (2400 MW) for the period from 1.4.2024 to 31.3.2029. and for approval of Supplementary Tariff for Emission Control System for the period from ODe of FGD System of Unit-2 (i.e., 18.10.2024) to 31.3.2029.**
	31.	**898/GT/2025**	**NTPC**	**Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) for the period from 1.4.2024 to 31.3.2029.**
	32.	**543/GT/2026**	**NTECL**	**Petition for approval of application towards determination of Supplementary Tariff for Emission Control System installed at NTECL Vallur Thermal power Station (1500 MW).**
	33.	**473/MP/2026**	**TNPDCL**	**Petition under Section 79 of the Electricity Act, 2003 seeking appropriate directions against the unilateral raising and recovery of Supplementary Energy Charges and Supplementary Capacity Charges towards Emission Control Systems, including Combustion Modification System (CMS) for NOx Control and Flue Gas Desulphurization (FGD) for SO₂ Control, by NTPC Tamil Nadu Energy Company Limited (NTECL), prior to determination of the admissible supplementary tariff by the Commission, and for consequential protective and interim reliefs.**
	34.	**182/GT/2026**	**NTPC**	**Petition for revision of tariff of Rihand Super Thermal Power Station St-II (1000 MW) for the period from 1.04.2019 to 31.03.2024 after the truing up exercise.**
	35.	**180/GT/2026**	**NTPC**	**Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-II (1000 MW) for the period from 1.4.2024 to 31.3.2029.**

	36.	796/GT/2025	NTPC	Petition for revision of tariff of Kudgi Super Thermal Power Station Stage1(2400MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	37.	800/GT/2025	NTPC	Petition for approval of tariff of Kudgi Super Thermal power Station Stage-1(2400 MW) for the period from 1.4.2024 to 31.3.2029
	38.	646/GT/2025	NTPC	Petition for revision of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	39.	645/GT/2025	NTPC	Petition for approval of tariff of Rihand Super Thermal Power Station, Stage-I (1000 MW) for the period from 1.4.2024 to 31.\3.2029.
	40.	104/GT/2026	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit 7 & 8 (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
	41.	943/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit 7 & 8 (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
	42.	983/GT/2025	NTPC	Petition for determination of tariff of MTPS-I (2x110 MW) from 1.4.2019 to 7.9.2021 based on actual expenditure in view of closure of station w.e.f 8.9.2021.
	43.	937/GT/2025	NTPC	Petition for revision of tariff of Mauda Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
	44.	152/GT/2026	NTPC	Petition for approval of tariff of Mauda Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2024 to 31.3.2029
	45.	1027/GT/2025	NTPC	Petition for revision of tariff of Mauda STPS Stage-II (1320 MW) for the period from 01.04.2019 to 31.3.2024 after the truing up exercise.
	46.	157/GT/2026	NTPC	Petition for approval of tariff of Mauda Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2024 to 31.3.2029
26.11.2026 Thursday At 02.30 P.M. Miscellaneous Petitions Through Physical Mode	47.	179/MP/2023 alongwith I.A.No.166/2026	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003 (Interlocutory application seeking leave to place residual primary records on record). (Part Heard)
	48.	13/RP/2026 alongwith I.A.No.83/2026	GUVNL	Petition for review of interim Order dated 29.4.2026 in Petition No. 179/MP/2023 (Interlocutory application for stay of directions). (Part Heard)

By order of the Commission
Sd/-
Vipan Sharma
Deputy Chief (Legal)
23.11.2026